

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 10  
C.P.(CAA)/48(AHM)2021  
in  
C.A.(CAA)/46(AHM)2021

**Order under Section 230-232 Co. Act, 2013**

**IN THE MATTER OF:**

Innovative Healing Systems(Gujarat) Pvt Ltd  
Innovative Healing Systems(India) Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..24/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Ms. Heli Parikh, Advocate  
For the Respondent :

**ORDER**

The Report of Chairman by way of an Affidavit is filed.

The Proof of service of notice on statutory authorities is filed.

No representation received from the other statutory authorities.

Heard the arguments of learned PCS for Petitioner.

The Petitioner shall advertise Notice of hearing of this petition in "**Financial Express**" in **English and Gujarati** not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to **Regional Director, Registrar of Companies, Official Liquidator and Income Tax Authority** informing the date of hearing.

Meanwhile the Petitioner may file reply, if any, on representations of the Statutory Authorities.

List the matter on 05.10.2021 for hearing.



**(CHOCKALINGAM THIRUNAVUKKARASU)**  
**MEMBER (TECHNICAL)**



**(MADAN B. GOSAVI)**  
**MEMBER (JUDICIAL)**